IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-598(ND)/2017

In the matter of:

M/s. Global Infonet Distribution (P) Limited

....PETITIONER

Vs.

PG Micro Systems (P) Ltd

... RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Ketan Madan & Mr.

Himanshu Harbola, Advocates

For the Respondent/Cor. Debtor

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<u>ORDER</u>

Learned Counsel for the petitioner is present and moves this Petition. In relation to the dispatch of an advance copy of the Application, proof of service has been furnished at page No.151 of the typed set of documents with the dispatch receipts.

The petitioner is directed to file the Tracking report in relation to the same and to the service of an advance copy of the application upon the Corporate Debtor. In relation to the Banker's Certificate, the petitioner claims that it is holding Bank accounts with three different Banks and each of the Bank has given the details of payment received from the Corporate Debtor. However, there is no co-relation with the statutory mandate as given in Section 9 (3) (c) of IBC, 2016 regarding the unpaid debts.

The petitioner is hence directed to file Banker's Certificate in relation to the unpaid debts as well as proof of service in relation to an advance copy of the application within a period of one week. In the meanwhile, the petitioner is also directed to take another notice to the Corporate Debtor for the next date of hearing which is fixed on 22.1.2018.

List on 22.1.2018.

Dasti process is allowed.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit